

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-29-2020

Mulakh Khajan Tenants
Association and Ors.

...Appellants.

Versus

State of Goa & Others

.... Respondents.

Shri Nigel Da Costa Frias, Advocate for the appellants.

Shri Devidas J. Pangam, Advocate General with Shri Deep Shirodkar, Additional Government Advocate, for the respondents No.1 to 4.

Shri Dattaprasad Lawande with Shri P. Dangui, Advocates for the respondent No.5.

Shri S. D. Lotlikar, Senior Advocate with Shri J. Karn, Advocate for the respondent No.7.

Shri A. D. Bhohe, Advocate for the respondent No.11.

Shri Parag Rao, Advocate for the respondents No.10, 12, 13 and 14.

**Coram : NUTAN D. SARDESSAI &
M. S. JAWALKAR, JJ.**

Date : 14th August, 2020

P.C.:

Shri Nigel Da Costa Frias, learned Advocate for appellants seeks time to respond to the report placed on

record by the respondents No.1 to 4 in which certain recommendations have been issued and that on inspection of the site at the mining pit at loco it has been found that the water level is well below the overflow level of 40.6 meters. In any event, since the petitioner seeks to respond to the report, stands over on 07.09.2020.

2. Shri Parag Rao, learned Advocate for the respondents No.10, 12 to 14 has clarified that the water level in the mining pit of the respondent No.14 was 37.1 meters as on 1st August, 2020.

3. Stands over on 07.09.2020.

M. S. Jawalkar, J.

Nutan D. Sardesai, J.

msr.